

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP-684/2017 in  
OA-1236/2017**

**New Delhi, this the 14<sup>th</sup> day of December, 2018**

**Hon'ble Sh. V. Ajay Kumar, Member(J)  
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Rakesh S/o Sh. Shiv Kumar, aged 30 years,  
R/o H.No. 217/11, Shara Kathi,  
Near Saraswati School, Rohtak,  
Haryana.
2. Ravi S/o Sh. Surender Singh, aged 25 years,  
R/o VPO: Bahu Jamalpur, PO: Gaddi Kheri,  
Distt. Rohtak.
3. Parveen S/o Sh. Lal Chand, aged 24 years,  
VPO: Dhakahariya, Teh & Distt.- Dadri,  
Haryana.
4. Ravi Dutt Sharma S/o Sh. Mange Ram, aged 54 years,  
H.No. C/67, New Bharat Nagar,  
Bhiwani, Haryana.
5. Harish S/o Sh. Raj Singh, aged 26 years,  
R/o VPO: Jindran, Teh & Distt. Rohtak,  
Haryana.
6. Dalip Kumar S/o Sh. Ramvtar, aged 29 years,  
VPO: Dumali Kalal, Teh- Buhana,  
Distt. Jhunjunu, Rajasthan.
7. Ramphal S/o Sh. Soni Ram, aged 54 years,  
R/o H.No. 5B/265, New Bharat Nagar,  
Bhiwani, Haryana.
8. Surender S/o Sh. Balwant, aged 26 years,  
VPO: Lakhan Majra, Teh-Mehan,  
Distt. Rohtak, Haryana.

9. Bhopal Singh S/o Sh. Rohtash, aged 29 years,  
VPO: Chiri, Teh & Distt. Rohtak,  
Haryana.
10. Padam Singh S/o Sh. Telu Ram, aged-55 years,  
R/o VPO: Krishan Garh, Teh-Meham,  
Distt. Rohtak. ... Petitioners  
  
(thorough Ms. Neelima for Sh. U.Srivastava)

### **VERSUS**

1. Smt. Manju Gupta, General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Anshul Gupta, Divisional Railway Manager,  
Northern Railway, Estate Entry Road,  
New Delhi.
3. Vijay Sharma, Divisional Engineer,  
O/o the Divisional Railway  
Manager, Northern Railway,  
Estate Entry Road, New Delhi. ... Respondents  
  
(through Sh. S.M. Arif)

### **ORDER(ORAL)**

#### **Hon'ble Sh. V. Ajay Kumar, Member(J)**

When this matter was taken up for hearing, it is submitted that the orders of this Tribunal have been complied with.

2. In the circumstances, the CP is closed. Notices issued to the alleged contemnors are discharged. The applicants are however at liberty to question the orders now passed by the

respondents, in accordance with law, if they are still aggrieved.

No costs.

**(A.K. Bishnoi)**  
**Member(A)**

**(V. Ajay Kumar)**  
**Member(J)**

/ns/